

## **REGULATIONS 2019**

1. The Daman And Diu Civil Courts (Amendment) Regulation, 2019
2. The Dadra And Nagar Haveli (Civil Courts And Miscellaneous Provisions) Amendment Regulation, 2019



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 5th April, 2019/Chaitra 15, 1941 (Saka)

### THE DAMAN AND DIU CIVIL COURTS (AMENDMENT) REGULATION, 2019

No. 1 OF 2019

Promulgated by the President in the Seventieth Year of the Republic of India.

A Regulation further to amend the Goa, Daman and Diu Civil Courts Act, 1965 as in force in the Union territory of Daman and Diu.

In exercise of the powers conferred by clause (1) of article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

1. (1) This Regulation may be called the Daman and Diu Civil Courts (Amendment) Regulation, 2019.

Short title and commencement.

(2) It shall come into force at once.

16 of 1965.

2. In the Goa, Daman and Diu Civil Courts Act, 1965 (hereinafter referred to as the principal Act), in section 20, in sub-section (4), for the words "one lakh rupees", the words "five lakh rupees" shall be substituted.

Amendment of section 20.

Amendment of section 22.

**3.** In the proviso to section 22 of the principal Act, for the words "one lakh rupees", the words "ten lakh rupees" shall be substituted.

Amendment of section 24.

**4.** In section 24 of the principal Act, in sub-section (1), in the proviso,—

(i) for the words "three thousand rupees", the words "twelve thousand rupees" shall be substituted;

(ii) for the words "one thousand five hundred rupees", the words "six thousand rupees" shall be substituted.

Amendment of section 25.

**5.** In section 25 of the principal Act, in sub-section (2), in the proviso, for the words "one lakh rupees", the words "ten lakh rupees" shall be substituted.

Insertion of new section 25A.

**6.** After section 25 of the principal Act, the following shall be inserted, namely:—

Transfer of pending suits and appeals.

"25A. On the commencement of the Daman and Diu Civil Courts (Amendment) Regulation, 2019,—

(1) all suits in which the amount or value of the subject matter does not exceed five lakhs rupees and which are pending before the court of Civil Judge (Senior Division), immediately before such commencement, shall stand transferred to the concerned court of Civil Judge (Junior Division) and such court may deal with such suit from the stage which was reached before such transfer or from any earlier stage or *de novo* as such court may deem fit;

(2) all appeals in which the amount or value of the subject matter does not exceed ten lakhs rupees and pending before the High Court immediately before such commencement, shall stand transferred to the concerned District Court and such District Court may deal with such appeal from the stage which was reached before such transfer or from any earlier stage or *de novo* as such court may deem fit:

Provided that nothing in this section shall apply to suits and appeals which are pending before the court of Civil Judge (Senior Division) or as the case may be, before the High Court, which are statutorily provided under the relevant enactment before such court."

RAM NATH KOVIND,  
*President.*

DR. G. NARAYANA RAJU,  
*Secretary to the Govt. of India.*

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## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 5th April, 2019/Chaitra 15, 1941 (Saka)

### THE DADRA AND NAGAR HAVELI (CIVIL COURTS AND MISCELLANEOUS PROVISIONS) AMENDMENT REGULATION, 2019

No. 2 OF 2019

Promulgated by the President in the Seventieth Year of the Republic of India.

A Regulation further to amend the Dadra and Nagar Haveli (Civil Courts and Miscellaneous Provisions) Regulation, 1963.

In exercise of the powers conferred by clause (1) of article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

1. (1) This Regulation may be called the Dadra and Nagar Haveli (Civil Courts and Miscellaneous Provisions) Amendment Regulation, 2019.

Short title and commencement.

(2) It shall come into force at once.

Regulation 8  
of 1963.

2. In the Dadra and Nagar Haveli (Civil Courts and Miscellaneous Provisions) Regulation, 1963 (hereinafter referred to as the principal Regulation), in section 5, in sub-section (2), in clause (b), for the words "one lakh rupees", the words "five lakh rupees" shall be substituted.

Amendment of  
section 5.

3. In section 6 of the principal Regulation, in sub-section (2), in clause (a), for the words "one lakh rupees", the words "ten lakh rupees" shall be substituted.

Amendment of  
section 6.

Amendment of section 7.

4. In section 7 of the principal Regulation, in sub-section (I), —

(i) for the words "three thousand rupees", the words "twelve thousand rupees" shall be substituted;

(ii) for the words "one thousand and five hundred rupees", the words "six thousand rupees" shall be substituted.

Insertion of new section 13A.

5. After section 13 of the principal Regulation, the following shall be inserted, namely: —

Transfer of pending suits and appeals.

"13A. On the commencement of the Dadra and Nagar Haveli (Civil Courts and Miscellaneous Provisions) Amendment Regulation, 2019,—

(1) all suits in which the amount or value of the subject matter does not exceed five lakhs rupees and which are pending before the court of Civil Judge (Senior Division), immediately before such commencement, shall stand transferred to the concerned court of Civil Judge (Junior Division) and such court may deal with such suit from the stage which was reached before such transfer or from any earlier stage or *de novo* as such court may deem fit;

(2) all appeals in which the amount or value of the subject matter does not exceed ten lakhs rupees and pending before the High Court immediately before such commencement, shall stand transferred to the concerned District Court and such District Court may deal with such appeal from the stage which was reached before such transfer or from any earlier stage or *de novo* as such court may deem fit:

Provided that nothing in this section shall apply to suits and appeals which are pending before the court of Civil Judge (Senior Division) or as the case may be, before the High Court, which are statutorily provided under the relevant enactment before such court."

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